

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF
M K OVERSEAS PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name Of Corporate Debtor	M K Overseas Private Limited.
2	Date of incorporation of corporate debtor	14 th December, 1987
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi & Haryana.
4	Corporate Identity Number / Limited Liability Identification Number of corporate debtor	U25209DL1987PTC029976
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office 39/ 5864, Basti Har Phool Singh, Sadar Bazar, Delhi 110006.
6	Insolvency commencement date in respect of Corporate debtor	NCLT Order dated 19.09.2019 (Date of receipt of order is 20.09.2019)
7	Estimated date of closure of insolvency resolution process	17.03.2020
8	Name and the registration number of the insolvency professional acting as Interim Resolution Professional	Mr. Suresh Kumar Jain Reg No: IBBI/IPA-001/IP-P01179/2018-19/11839
9	Address and email of the Interim Resolution Professional, as registered with the Board.	Address: 3775/3 Kanhaiya Nagar, New Delhi- 110035. Email: suresh1958@rediffmail.com
10	Address and email to be used for correspondence with the Interim Resolution Professional	Address for correspondence/submitted claims: C/o Sumedha Management Solutions Pvt Ltd. B-1/12, 2 nd Floor, Safdarjung Enclave, New Delhi- 110029. Email: cirp.mkoverseas@gmail.com
11	Last date for submission of claims	04.10.2019 (14 days from the date of receipt of order to IRP)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench IV has ordered the commencement of Corporate Insolvency Resolution Process against **M K Overseas Private Limited** vide Order No. C.P. IB-1731/(ND)/2019 dated 19.09.2019, date of receipt of order by Interim Resolution Professional is 20.09.2019.

The creditors of **M K Overseas Private Limited** are hereby called upon to submit their claims with proof on or before **04.10.2019** to the interim resolution professional at the address mentioned against item 10.


The submission of claims with proof is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016. The claim is to be submitted by way of the following specified forms along with Affidavit and documentary proof in support of claim in, **Form B**- Claim by Operational Creditors except Workmen and Employees, **Form C**- Claim by Financial Creditors, **Form D**- Claim by a Workman or an Employee, **Form E**- Claim submitted by Authorized Representative of Workmen and Employees and **Form F**- Claim by Creditors (Other than Financial Creditors and Operational Creditors). The above mentioned forms can be downloaded from the website www.ibbi.gov.in of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulation, 2016.

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 21st September, 2019
Place: New Delhi




SURESH KUMAR JAIN
Interim Resolution Professional
Reg No: IBBI/IPA-001/IP-P01179/2018-19/11839